

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No: LOK/INQ/14-A/188/2012/ARE-7

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date: 13/03/2019

RECOMMENDATION

Sub:- Departmental inquiry against Sri B.S. Mahesh, Village Accountant, Byrampalli Village, Udupi Taluk, Udupi District – Reg.

- Ref:-1) Government Order No. ಕಂಇ 43 ಬಿಡಿಪಿ 2012 Bengaluru dated 21/04/2012.
- 2) Nomination order No.LOK/INQ/14-A/188/2012 Bengaluru dated 07/05/2012 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 11/03/2019 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 21/04/2012 initiated the disciplinary proceedings against Sri B.S. Mahesh, Village Accountant, Byrampalli Village, Udupi Taluk & District (hereinafter referred to as Delinquent Government Official for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No. LOK/INQ/14-A/188/2012 dated 07/05/2012 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. LOK/INQ/14A/2014 dated 14/3/2014, Additional Registrar of Enquiries-6 was re-nominated as Inquiry Officer to conduct Departmental


inquiry against DGO. Again by order No.UPLOK-2/DE/2016 dated 3/8/2016, the Additional Registrar of Enquiries-1 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO. Further, by order No.UPLOK-2/DE/2017 dated 4/7/2017, Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO.

3. The DGO Sri B.S. Mahesh, Village Accountant, Byrampalli Village, Udupi Taluk, Udupi District was tried for the following charge:-

“That, you Sri B.S. Mahesh, the DGO, while working as Village Accountant of Byrampalli Grama in Udupi District. Sri Krishna Kulal the brother of the complainant namely Hiriyananna Kulal of Kukkuje Village in Karkala taluk had purchased 10 cents of land in a place called Kuntara Katte and after registration, the file had come to your office for necessary enquiry and report for entering the name in R.T.C and in that connection, the complainant approached you on behalf of his brother and then you asked bribe of Rs.1,000/- to deliver copies of R.T.C and on 09-03-2009 received the said bribe amount of Rs.1,000/- from the complainant to show official favour failing to maintain absolute integrity and devotion to duty, the act of which was un-becoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGO Sri B.S. Mahesh, Village Accountant, Byrampalli Village, Udupi Taluk, Udupi District.
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.
6. As per the First Oral Statement submitted by DGO Sri B.S. Mahesh, he is due to retire from service on 31/05/2039.
7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri B.S. Mahesh, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri B.S. Mahesh, Village Accountant, Byrampalli Village, Udupi Taluk, Udupi District.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA)
Upalokayukta-2, 12/3
State of Karnataka,
Bengaluru

